## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:109
ANSWERED ON:17.08.2012
BREATH ANALYZER TEST OF PILOTS
Bhujbal Shri Sameer ;Panda Shri Baijayant

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of pilots and cabin crew who failed the breath analyzer test/were found drunk while reporting to airport for operating flights from January to March, 2012;
- (b) whether there has been an increase in the number of tipsy pilots and cabin crew vis-a-vis the same period in 2011;
- (c) if so, the details thereof, airline-wise and the reasons for the same;
- (d) the details of the action taken against those pilots and cabin crew found guilty including the number of pilots whose licenses have been suspended;
- (e) whether the airlines have upgraded their breath analyzer test machine to alcosensor IV and if so, the details thereof; and
- (f) the concrete steps taken/being taken to ensure safety of passengers?

## **Answer**

## MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (f) OF THE LOK SABHA STARRED () QUESTION NO. 109 FOR 17.08.2012 REGARDING "BREATH ANALYZER TEST OF PILOTS".

- (a): 14 Pilots and 31 Cabin Crew were found to be under the influence of alcohol during Pre-flight Medical Examination from January to March 2012.
- (b): Yes Madam.
- (c): The Airline wise details of the Pilot and Cabin Crew who were found under the influence of alcohol during pre-flight medical examination is at Annexure-I.
- (d): Action has been taken against the delinquent pilots and cabin crew in accordance with the Civil Aviation Requirements (CAR). The details of the action taken are at Annexure-II.
- (e): DGCA has given instructions to all scheduled airlines to make use of alco-sensor IV or equivalent breath analyzer equipment while carrying out Pre-flight medical examination.
- (f): The relevant Civil Aviation Requirements (CAR) has been amended by DGCA. The amended CAR provides for more strict action viz., suspension of licence for 3 months for committing the offence for first time and for 5 years if the offence has been committed for the second time. The amended CAR makes the Pre-flight Medical Check mandatory for all the pilots and cabin crew of flights originating in India. For flights originating from destination outside India, Pre-flight Medical Check shall be carried out on all the pilots and cabin crew at an interval of 15 days and Post-flight Medical Check at an interval of 10 days.